

- परिबहन तथा सभार मंत्री (श्री स०
का० पाटिल): (क) अनुमानतः ३००० ।
(ख) १९६१ के प्रारम्भ में ।
(ग) ६७.१९ लाख रुपये ।

12 hrs.

RESIGNATION OF A MEMBER

Mr. Speaker: I have to inform the House that Shri T. N. Singh has resigned his seat in Lok Sabha with effect from today, the 10th September, 1958, as he has been appointed a member of the Planning Commission.

12:01 hrs.

RE: MOTION FOR ADJOURNMENT

Abstention by Opposition Members from U.P. Assembly session.

Shri Braj Raj Singh (Firozabad): May I submit a few words about the withholding of your consent to my adjournment motion? I have to submit only this. You have written that it relates to a continuing matter. I have to submit that the Opposition there in the U.P. Assembly has been forced to keep out of the session of the Assembly and it has been a very unprecedented situation. Not a single member of the Opposition there, out of 145 Opposition members, is participating in the administration. This is a matter when article 355 of the Constitution has got to be applied. There are internal disorders, hartals, etc. Processions are going on there and also hunger strikes. So, I think that the intervention of the Centre is required. I want that that adjournment motion should be allowed.

Shri H. N. Mukerjee (Calcutta—Central): Technicalities apart, I feel that there is an occasion for the application of the healing touch to this position in Uttar Pradesh, particularly because we had a discussion in this House the day before yesterday which started rather acrimoniously, I fear,

but it ended up very well, as you yourself were pleased to note. I felt, therefore, that every effort should be made, in reason, to bring about a position where there could be a concerted, co-operative effort to solve the problem. In Uttar Pradesh, what has happened rightly or wrongly—I am not discussing it—is that the Opposition parties have all boycotted the legislature, and I am sure as the inevitable sequel to that, there would be a non-co-operative spirit in regard to an attempted solution of the food problem. Now, the policy which was announced by the Prime Minister the day before yesterday was a policy of continued co-operation between the Centre and the States, and in order to do that, the Opposition parties are sitting together with Government to find out a solution. If Uttar Pradesh, a very major State, is completely out of the purview of this co-operative effort, then the whole position becomes vitiated.

Therefore, I feel, whatever the technicalities,—I know there are some very serious technical difficulties to which you referred yesterday—I do feel that something should be done, and at least an expression of the views of this House is called for. If that is not possible, at least you can convey to Government an idea that all possible efforts should be made to bring about a reconciliation in regard to the position in Uttar Pradesh. If that does not happen, the all-India effort in which we are all very keenly interested is bound to be a failure. I would beg of you to take a very wide view of this position as it is necessary at the present moment, and at least direct us to what we should do, and how we should behave when a position of such crucial importance has cropped up and we do not quite know how to overcome the peculiar technicalities of the position.

Shri Frank Anthony (Nominated—Anglo-Indians): Nobody is more zealous of the rights and privileges of members of any State legislature than myself. But I feel, with due respect